

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR**

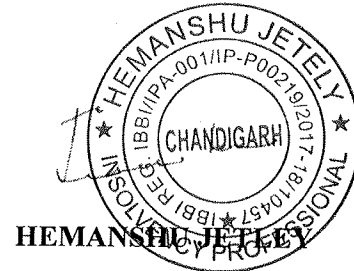
[CIRP OF PRIMEZONE DEVELOPERS PVT. LTD. - ENGAGED IN REAL ESTATE ACTIVITIES AT PRIME CITY-ASSANDH, SECTOR-10 AT TEHSIL ASSANDH, DISTRICT KARNAL, HARYANA- 132039, REGISTERED OFFICE AT 109-110, MAIN MARKET, SECTOR-8, URBAN ESTATE, KARNAL, HARYANA - 132001]

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Names of the Corporate Debtor along with PAN & CIN/ LLP No.	PrimeZone Developers Private Limited PAN: AAFCP8385B CIN: U45400HR2011PTC042024
2.	Address of the registered office	109-110, Main Market, sector-8, Urban Estate, karnal, Haryana - 132001
3.	URL of website	https://primezonedevolvers.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Prime City-Assandh, Sector-10 at Tehsil Assandh, District Karnal, Haryana- 132039
5.	Installed capacity of main products/ services	N.A.(Real Estate Project)
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending a request to Resolution Professional at cirp.primezonedevolvers@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending a request to Resolution Professional at cirp.primezonedevolvers@gmail.com
10.	Last date for receipt of expression of interest	05.09.2026
11.	Date of issue of provisional list of prospective resolution applicants	15.09.2026
12.	Last date for submission of	20.09.2026

	objections to provisional list	
13.	Date of issue of final list of prospective resolution applicants	30.09.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.10.2026
15.	Last date for submission of resolution plans	04.11.2026
16.	Process email id to submit Expression of Interest	cirp.primezonedevlopers@gmail.com

Note: Persons disqualified under section 29A of the code is ineligible to submit Expression of Interest. For detailed clause of sec 29A, you may access www.ibbi.gov.in



Interim Resolution Professional

In the matter of M/s Primezone Developers Private Limited

Reg No. IBBI/PA-001/IP-P00219/2017-2018/10457

(AFA valid till 30.06.2027)

Address registered with IBBI- SCO-818, First Floor, NAC,

Manimajra, Chandigarh- 160101

Contact No.: +91-90417-00000

EMAIL FOR CORRESPONDENCE:

hejetley@gmail.com

cirp.primezonedevlopers@gmail.com

Date: 21.08.2026

Place: Chandigarh

PACTS TO STRENGTHEN BILATERAL TIES ALSO SIGNED

India, Singapore discuss NSE-SGX collaboration

FE BUREAU
New Delhi, August 20

INDIA AND SINGAPORE on Thursday discussed ways to expand collaboration in capital markets as Singapore Exchange (SGX) is keen to collaborate with National Stock Exchange (NSE), Deputy Prime Minister of Singapore Gan Kim Yong said.

"They (SGX and NSE) are exploring different alternatives including derivatives and possibility of dual listing so that the business entities in India will have greater access to the capital around this region as well as world leveraging on SGX connection and depth of the capital markets," he told reporters.

Gan was addressing the media after the fourth India-Singapore Ministerial Roundtable (ISMR) held in Singapore on Thursday. The mechanism of ISMR was launched in 2022 with the first meeting being held in New Delhi in September that year. It is a platform to drive cooperation in new and emerging areas.

Finance minister Nirmala Sitharaman, External Affairs Minister S Jaishankar, Commerce and industry Minister Piyush Goyal and Minister of State in the Ministry of Electronics and Information Technology Jitin Prasada participated in the meeting from the Indian side.

Both sides also discussed expanding the collaboration between United Payment Interface (UPI) and Singapore's PayNow, which was entered into in 2023. "I think it is progressing well but we are hoping



Foreign Minister S Jaishankar and Finance Minister Nirmala Sitharaman in a group photo with Singaporean Deputy Prime Minister Gan Kim Yong (second from left) during the 4th India-Singapore Ministerial Roundtable (ISMR), in Singapore on Thursday

to be able to facilitate participation by more banks and merchants."

"One initiative that we hope to realise soon is Project Nexus that will bring multiple nations together (in UPI-PayNow type) collaboration. I think according to the current schedule, by 2027 the Nexus will come online," Gan said.

Gan said the meeting focused on six key pillars of collaboration including advanced manufacturing and semiconductor plants are coming up in India and they are also looking to bring in their suppliers, which include some companies from Singapore. "We discussed with India how to make that move or relocation or entry into India more smooth," he said.

The Deputy Prime Minister of Singapore also said the country is particularly interested in upgrading and training the Indian workforce for semiconductor and advanced manufacturing.

The two countries also signed agreements to strengthen bilateral cooperation in telecommunications and broadcasting as well as maritime heritage and food safety, the finance ministry said.

The countries discussed how to work together to explore how India and Singapore can work together to ensure continued supply of food from India to Singapore, along with potential for investment in food processing and research and development.

At the meeting, two Memo-

randum of Understanding (MoUs) and Letter of Intent were exchanged. One was between the Food Safety and Standards Authority of India (FSSAI) and Singapore Food Agency regarding cooperation in the area of food safety.

Another one was between the Ministry of Culture, Community and Youth of the Republic of Singapore and the India's Ministry of Ports, Shipping and Waterways for maritime heritage cooperation.

A Letter of Intent between the Telecom Regulatory Authority of India (Trai) and the Info-Communications Media Development Authority (IMDA) of Singapore on cooperation in the fields of telecommunications and broadcasting was also signed.

Coal India plans trading hub in Singapore for critical assets

SETHURAMAN N R
& NEHAARORA
New Delhi, August 20

THE WORLD'S LARGEST coal producer, Coal India, is setting up its first overseas trading office in Singapore, aiming to diversify into trading iron ore and critical and strategic minerals, two sources said.

The move comes as the public sector companies step up efforts to secure overseas supplies of critical minerals such as lithium and bauxite in order to reduce dependence on China, though such efforts have so far borne little fruit.

Coal India has applied with Singapore authorities to register the office, which will also support efforts to acquire mineral assets overseas, said the sources.

The Singapore office will help Coal India expand its critical minerals business, pursue overseas asset acquisitions and support its iron ore business, one source said.

Coal India did not immediately respond to a request for comment.

Coal India is also evaluating opportunities in several mineral-rich regions, including bauxite assets in Ghana and other parts of Africa, the source said, adding that the miner was also looking at rare earth minerals.

For lithium, the miner is focusing on Chile while also evaluating opportunities in Canada and Australia for other critical mineral assets, though opportunities are at a preliminary stage, the second source said.

—REUTERS

India, Japan oppose actions impeding maritime freedom

PRESS TRUST OF INDIA
New Delhi, August 20

INDIA AND JAPAN on Thursday sealed a pact to bolster their maritime security ties and vowed to synergise bilateral military cooperation to work towards a free and open Indo-Pacific, an assertion that came amid China's increasing military muscle-flexing in the region.

In their talks, Defence Minister Rajnath Singh and his Japanese counterpart Shinjiro Koizumi expressed their strong opposition to any unilateral actions that impede freedom and safety of navigation and overflight, as well as attempts to change the status-quo by force or coercion.

The remarks are seen as directed against China as both India and Japan are concerned over Beijing's offensive military posturing in South and East China seas.

In taking forward their robust defence ties, India and Japan agreed to explore the possibility of joint naval shipbuilding and design by leveraging Japan's technological expertise and India's production capabilities besides agreeing to establish a working group to advance cooperation in intelligence, equipment, technology and industrial domains.

The two sides also agreed to promote cooperation through the Indo-Pacific Logistics Network (IPLN) to support partner countries in the event of natural disasters.

With a view to taking a com-

BOOSTING TIES



India and Japan agreed to explore the possibility of joint naval shipbuilding and design

The countries agreed to promote cooperation through the Indo-Pacific Logistics Network to support partner countries

The two defence ministers signed MoA on maritime security cooperation

The remarks are seen as directed against China as over its offensive military posturing in South and East China seas

prehensive perspective of the Indo-Pacific and contributing jointly to peace and stability in the region and the world, Singh and Koizumi concurred on deepening cooperation with third countries, through high level exchanges, exercises and other relevant initiatives, a joint statement said.

It said the two ministers affirmed their commitment, to further deepen defence coop-

eration to realise a free and open Indo-Pacific.

"The two ministers concurred on the importance of sharing assessments of the regional and international security environment between the two countries at a time of heightened global tensions," it said.

"They expressed their strong opposition to any unilateral actions that impede freedom and safety of navigation and overflight, as well as to any attempts to change the status-quo by force or coercion," the joint statement noted without directly naming any country.

The two defence ministers signed the Memorandum of Arrangement (MoA) on maritime security cooperation that provides a framework for further advancing ties in the field of maritime security.

Specifically, it includes the strengthening of cooperation between the Japan Maritime Self-Defense Force and the Indian Navy, including information sharing in the field of maritime domain awareness as well as enhanced cooperation in areas such as search and rescue.

Singh and Koizumi agreed on moving swiftly to realise concrete maritime security cooperation including maximising synergies to enhance mine countermeasures capabilities and explore the possibility of joint development in naval shipbuilding and design by leveraging Japan's technological expertise and India's production capabilities.

DGFT permits exporters to receive payments in rupee

THE GOVERNMENT on Thursday amended certain provisions of the Foreign Trade Policy to make it easier for exporters to receive overseas sales and receive payments in rupee. The amendments cover exports to all countries, although the rules vary by destination.

Two paragraphs of the Foreign Trade Policy (FTP) 2023 have been amended "to align the provisions relating to denomination of export contracts and eligibility for FTP benefits in respect of export realisation in Indian Rupee with the Foreign Exchange Management (Manner of Receipt and Payment) Regulations 2023," the Directorate General of Foreign Trade (DGFT) said in a notification.

For countries outside the Asian Clearing Union (ACU),

export contracts and invoices may now be denominated in any foreign currency or rupee.

Earlier, export earnings generally had to be received in a freely convertible currency.

Commenting on the notification, economic think tank GTRI said eligible rupee payments for exports to any country other than Nepal and Bhutan will now qualify for FTP benefits and count towards fulfilment of export obligations.

Rupee earnings received through approved banking channels will therefore be treated on par with export payments received in foreign currency, it said, adding that exports financed through EXIM Bank or Government of India lines of credit may also be invoiced in rupee.

—PTI

केन्द्रीय भंडारण निगम
(एक नवरत्न सीपीएसई)
CENTRAL WAREHOUSING CORPORATION
(A NAVRATNA CPSE)

No. CWC/B&C/AGM/2026 **Dated: 24th August, 2026**

NOTICE

64th Annual General Meeting of the Central Warehousing Corporation will be held at 11.00 hours on 25.09.2026 at the Main Auditorium of NCU Auditorium & Convention Centre, 3, August Kranti Marg, Siri Institutional Area, Block A, Nipcod Campus, Hauz Khas, New Delhi-110016. Detailed notice in this regard is sent to all shareholders to their registered address by speed post. Participants have to send duly filled Proxy form (having hologram) (Original-1) copy of Resolution through post/courier to the office of Secretary, Central Warehousing Corporation, 4/1, Siri Institutional Area, August Kranti Marg, Hauz Khas, New Delhi on or before 17.00 hours on 20.09.2026. Proxy-1 & Resolutions issued prior to the date of notice i.e. 24.08.2026 and received after 20.09.2026 will not be accepted.

For detailed information please log on to www.cewacorp.nic.in

Secretary, CWC

EQUITAS SMALL FINANCE BANK LIMITED

Notice seeking 'Expression of Interest' from Asset Reconstruction Companies (ARCs), Banks and NBFCs for sale of Secured Financial Assets by Equitas Small Finance Bank Limited (ESFB)

Equitas Small Finance Bank Limited (ESFB) invites Expression of Interest (Eoi) from ARCs, Banks and NBFCs for its proposed sale of the following stressed loan pool. Eligible prospective buyers are requested to intimate their willingness to participate by way of an Eoi in the format provided by ESFB and provide a Non-Disclosure Agreement (NDA) in the format provided by ESFB and copy of Registration Certificate issued by Reserve Bank of India (RBI) along with 'Ais'.

The Stressed Loans shall be sold on 'As is, Where is', "whatever there is and as is what is" basis without any recourse against and liability to ESFB.

(Amount in Rs. Cr as on 31st July 2026)

Title of account ('Stressed Assets')	No. of A/c's	Aggregate Principal O/s as on 31.07.2026	Reserve Price	Terms of Sale
Portfolio of Stressed Secured Loans	2,502	Rs.110.02 cr	To be communicated after submission of EOI & NDA	Cash or Cash+SR Basis

The timelines for sale are as under:-

Sr. No	Activity	Dates
1	Period of due diligence by prospective bidder including receipt of queries, if any (*)	21.08.2026 to 04.09.2026 (till 03:00 pm)
2	Bid Submission	04.09.2026 till 03:00 pm
3	Bid Opening, Negotiations and Declaration of highest bidder	04.09.2026 at 05:00 PM
4	Fund Transfer and Execution of Assignment Agreement	05.09.2026 onwards

ESFB may extend any or all the above timelines at any time at its sole discretion, without assigning any reason whatsoever. If ESFB decides to extend any of the above timelines, the same would be put up in the website of ESFB.

- The format of NDA and EOI can be obtained from **Mr. V. Vinodh Kumar (or) Mr. N. Loganathan**, Equitas Small Finance Bank Limited, 4th floor, Phase II, Spencer Plaza, No.769, Mount Road, Anna Salai, Chennai - 600002. (Email Id: vinodhkumar@equitas.bank.in & loganathan.1.n@equitas.bank.in). Thereafter, the prospective buyers can undertake the due diligence at their own cost.
- Upon receipt of Eoi and NDA, the detailed sale process note and information pertaining to the NPA accounts offered for sale. Access to virtual data room / data & documents for due diligence would be shared with the eligible bidders.
- ESFB reserves the right to sell these assets in whole or in part, in one or multiple pools, to include additional assets to and / or withdraw certain assets or all the assets, at its sole discretion, without assigning any reasons at any stage of transaction.
- The cut-off date for the sale of the abovementioned assets shall be specified separately at the time of final bid submission as part of the sale process.
- All costs, expenses, taxes, stamp duties and liabilities incurred by each Bidder in connection with the Transaction, including (without limitation) in connection with Due Diligence, preparation and / or submission of the Bid, including fees of its own advisors, if any, shall be borne and paid by such Bidder, whether its Bid is accepted or rejected for any reason and ESFB does not assume any liability whatsoever in this connection.
- ESFB reserves the right to terminate the sale / auction process at any point of time without prescribing any reason thereof, at its own discretion. The decision of ESFB shall be final and binding in this regard.
- Evaluation of Bids received and any sale under this process shall be subject to ESFB's parameters, evaluation criteria and final approval by the Competent Authority of ESFB.
- The above stated sale of stressed loans shall be in compliance with relevant RBI and other regulatory requirements.

ANDREW YULE & COMPANY LIMITED
(A Government of India Enterprise)
8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001
CIN : L6309WB1919SG0003229

[Recruitment Advertisement No. 2026/11]

The Company is looking for qualified and experienced candidates to fill up the following positions.

Post Code No.	Position	Location	No. of Post
2026/11	Sr. Expert - Tea Marketing	Kolkata	01
2026/11/01	Expert - Plantation	West Bengal & Assam Gardens	02

For details log on to Company's website <http://www.andrewyule.com/current-opening.php>

गिष्णी देवी गर्ल्स पीजीओ कॉलेज, मोदीनगर

विज्ञापन सं 01/2026 आवेदनकता है विज्ञापन तिथि: 21.08.2026

गिष्णी देवी गर्ल्स पीजीओ कॉलेज, मोदीनगर में निम्नलिखित स्थायी रिक्त पद के लिये आवेदन पत्र अनिवार्य विज्ञापन के तहत है-

1. सहायक लेखाकर्ता 01 पद (अनारक्षित)
वेतनमान 5200-20200, ग्रेड-ये रु 2800/- (Pre-revised) लेवल-5 (Revised) एवं अनुमत्य अन्य भत्ते। शैक्षणिक अर्हता- योग्यता में स्नातक उत्तीर्ण हो, 01 वर्ष की अवधि का 'ओ' लेवल कंप्यूटर कोर्स अथवा शासनादेश सं-8/2022/2/47-का-2-2022/02 एलसी/2022 कार्रमिक अनुयाय-2 खलनक दिनांक 05 मई 2022 के द्वारा निर्धारित कंप्यूटर में कम से कम एक वर्ष की अवधि का पाठ्यक्रम उत्तीर्ण हो। नृतीय श्रेणी के पदों के आवेदकों को आवु 0300 शासन द्वारा निम्न नियम व शासनादेशों/वीओ चरण सिंह विश्वविद्यालय मेरठ के प्रथम परिनिष्ठावली के Ch-XXII-XXIV के अनुसार अनुमत्य होगी। उक्त पद के लिए आवेदक का हस्तलिखित आवेदन सभी शैक्षणिक अभिलेखों की स्व-प्रमाणित छायाप्रतियों व रुपये 500/- का डिमांड ड्राफ्ट/पोस्टल ऑर्डर (प्राचार्य गिष्णी देवी गर्ल्स पीजीओ कॉलेज मोदीनगर के नाम से) के साथ प्राचार्य गिष्णी देवी गर्ल्स पीजीओ कॉलेज, मोदीनगर में दिनांक 19.09.2026 तक रजिस्टर्ड डाक से पहुंचाना चाहिए। दिनांक 19.09.2026 के उपरांत आने वाले आवेदन मान्य नहीं होंगे। उक्त पद के लिए साक्षात्कार गिष्णी देवी गर्ल्स पीजीओ कॉलेज मोदीनगर की प्रबंध समिति के कार्यालय CMD मोदीनगर में दिनांक 20.09.2026 को प्रातः 10 बजे से प्रारम्भ होगा। सहायक की सूचना आवेदकों को पृथक से नहीं दी जाएगी।

(संदीप कुमार यादव)
सचिव, प्रबंध समिति
गिष्णी देवी गर्ल्स पीजीओ कॉलेज मोदीनगर

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
[CIRP OF PRIMEZONE DEVELOPERS PVT. LTD.,
ENGAGED IN REAL ESTATE ACTIVITIES AT PRIME CITY ASSANDH, SECTOR-10 AT TEHSIL ASSANDH, DISTRICT KARNAL, HARYANA-132039, REGISTERED OFFICE AT 109-110, MAIN MARKET, SECTOR-8, URBAN ESTATE, KARNAL, HARYANA - 132001]
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LP No.	Primezone Developers Private Limited PAN: AAFCP8385B CIN: U45400HR2011PTC042024
2. Address of the Registered Office	109-110, Main Market, Sector-8, Urban Estate, Karnal, Haryana - 132001
3. URL of website	https://primezonedevelopers.tbc2016.net/
4. Details of place where majority of fixed assets are located	Prime City-Assandh, Sector-10 at Tehsil Assandh, District Karnal, Haryana-132039
5. Installed capacity of main products/ services	N.A. (Real Estate Project)
6. Quantity and value of main products/ services sold in last financial year	N.A.
7. Number of employees/ workmen	NIL
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at cirp.primezonedevelopers@gmail.com
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Sd/-
HEMANSHU JETLEY
Interim Resolution Professional
In the matter of M/s Primezone Developers Private Limited
Reg No. IBBI/PA-001/1P-P00219/2017-2018/10457
(AFA valid till 30.06.2027)
Address registered with IBBI-
SCO-818, First Floor, NAC, Manimarg, Chandigarh- 160101
Contact No.: +91-90417-00000
Date: 21.08.2026
Place: Chandigarh
EMAIL FOR CORRESPONDENCE: hejettej@gmail.com
cirp.primezonedevelopers@gmail.com

OIL AND NATURAL GAS CORPORATION LIMITED
CIN: L74990DL199300054155
Registered Office: Plot No. 54-5B, Nelson Mandela Marg, Vasant Kunj, New Delhi-110070
Website: www ONGCIndia.com E-mail: secretariat@ongc.co.in
Tel: 011-26754072/4065

PUBLIC NOTICE
ADDENDUM TO THE NOTICE OF 33rd ANNUAL GENERAL MEETING

This has reference to the Notice of 33rd Annual General Meeting (AGM) of the Members of OIL AND NATURAL GAS CORPORATION LIMITED scheduled to be held on Monday, the 31st August, 2026 at 11:00 A.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM").

The Board of Directors of the Company has approved the appointment of Dr. Archana Thakur (DIN: 11719170) as Non-Official Independent Director of the Company in terms of Letter No. CA-31033/1/2026-CA-PNG (55708) dated 12.08.2026 issued by the Ministry of Petroleum and Natural Gas, Government of India.

In this regard it is informed that the Company has received a notice from a Member proposing candidature of Dr. Archana Thakur (DIN: 11719170) as Independent Director on the Board of the Company in terms of Section 160 of the Companies Act, 2013.

As the appointment was made subsequent to the issue of Notice of AGM dated 07.08.2026, an Addendum to the Notice of 33rd Annual General Meeting has been sent to members through email on 20.08.2026 whose e-mail IDs were registered with Registrar and Share Transfer Agent (RTA) of the Company/ Depositories participant(s) as on cut-off date Friday, 24th July, 2026 and the said addendum is also available on the websites of the Company i.e. <https://ongcindia.com/web/eng/investors/aggm>, Stock Exchanges www.bseindia.com & www.nseindia.com and e-voting agency, viz. National Securities Depository Limited (NSDL) at <https://www.evoting.nsdl.com>.

Accordingly, the following Special Business Item No. 11 shall stand inserted in the Notice of the 33rd AGM and shall be deemed to form an integral part thereof.

Item No. 11 "Appointment of Dr. Archana Thakur (DIN: 11719170) as an Independent Director of the Company"

Except as stated above, all other terms, conditions and contents of the Notice of 33rd AGM shall remain unchanged.

For Oil and Natural Gas Corporation Ltd. Sd/-
(Shashi Bhushan Singh)
Company Secretary & Compliance Officer
New Delhi 20.08.2026

भारतीय कंटेनर निगम लिमिटेड
एक नवरत्न कंपनी (भारत सरकार का उपक्रम)
A Navratna Company (A Govt. of India Undertaking)
NSIC New MDPR Building, 3rd Floor, Connaught Place, New Delhi-110029

TENDER NOTICE (E-Tendering Mode Only)

Online tenders in Single Bid system are invited for COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT FOR OPERATION AND MAINTENANCE OF FIRE FIGHTING AND FIRE ALARM SYSTEMS AT ICDKANAKPURA, JAJPUR, RAJASTHAN FOR 36 MONTHS only through e-tendering mode. The bid document can only be downloaded after paying Rs. 1900.00 through online from the website (www.tenderwizard.com/CDCIL).

Tender No.	CONANREA-1/KKKU/TECHOM FIRE FIGHTING SYSTEM/2026-27
Name of Work	COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT FOR OPERATION AND MAINTENANCE OF FIRE FIGHTING AND FIRE ALARM SYSTEMS AT ICD KANAKPURA, JAJPUR, RAJASTHAN FOR 36 MONTHS. ₹ 39.16.569/- (inclusive of GST)
Estimated Cost	₹ 39.16.569/- (including GST)
Period of the Contract	36 Months (As per Clause-6 of Section-II)
Earnest Money Deposit	₹ 78,332/- (Through e-payment) as per clause 2.1 (a) of Section-I
Cost of Document	₹ 1000/- inclusive of all taxes and duties through e-payment
Tender Processing Fee	₹ 2312/- (inclusive of 18% GST) through e-payment which is Non-refundable
Date & time of submission	From 21.08.2026 at 15:00 Hrs. to 11.09.2026 up to 16:00 Hrs.
Date & time of Opening	12.09.2026 up to 15:00 Hrs. (E-Tendering Mode Only)

*Through e-Payment
CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details login to www.tenderwizard.com/CDCIL.
Group General Manager/Technical (Area-I)

Landmark Property Development Company Limited
Registered Office: 11th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi-110001
CIN: L31100DL1976PLC188942 T. No. 91 11 43621200, Fax No. 91 11 41501333
E-mail: info@landmarkproperty.in Web Site: www.landmarkproperty.in

50TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING

Notice is hereby given that the 50th Annual General Meeting (AGM) of members of Landmark Property Development Company Limited ("The Company") is scheduled to be held on Monday, September 21, 2026, at 11:30 A.M. IST through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility in compliance with applicable provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circulars issued thereunder, to transact the business items as set out in the Notice of AGM which shall inter-alia contain the instructions for joining AGM through VCO/AVM.

As per aforesaid circulars, the Notice of AGM along with Annual Report for the financial year 2025-26 and login details for e-voting, will be sent to all the members whose email addresses are registered with the Company/DP in due course.

Member of registration of e-mail address

Members holding shares in physical form and who have not registered their email ids, are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent (C B Management Services Private Limited) in order to receive a copy of AGM Notice, Annual Report and login details for remote voting-voting through e-mail and those holding share(s) in dematerialized form are requested to contact their respective Depository Participant ("DP") for the aforesaid purpose and follow the process advised by DP.

Member of casting vote(s)

Members will have an opportunity to cast their vote remotely, on the business items as set forth in the notice of AGM, through remote e-voting/e-voting at AGM. The manner of casting vote through remote e-voting/e-voting system including those by physical shareholders or by shareholders who have not registered their email ids, shall be provided in the notice of AGM.

The aforesaid notice of 50th AGM along with Annual Report will be made available on the website of the Company i.e. www.landmarkproperty.in and on the website of stock exchanges viz. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The above information is also available on the said websites.

For Landmark Property Development Company Limited Sd/-
Ankit Bhatia
Company Secretary
Place: New Delhi
Date : 20.08.2026

EXPRESS
Careers

ITM Vocational University™
A UGC Recognized-Listed Private University u/s 2(f) of UGC Act 1956, established vide Gujarat Private Universities Act 2009, Amendment Act No.1 of 2014, accredited by NAAC & Member - Association of Indian Universities

Appointment for the position of the Provost

ITM Vocational University, Vadodra has constituted a committee under section 15(1) of the Gujarat Private Universities Act, to recommend a panel of suitable persons for appointment as the Provost of the University. The tenure for the post of the Provost is 3 (three) years. The applications as per the UGC format, along with resume of the applicant (in triplicates), name of referees, details of relevant academic research, administrative experience, a brief note not exceeding 500 words on "why the applicant considers himself/herself suitable for the position" and three copies of recent passport size photograph of the applicant, should reach the addressee indicated below by speed post/courier superscribing the name of the post on the envelope or e-mail the same on - careers@itm.edu.

Selection by the committee may not be limited to the applications received in response to this advertisement and the committee reserves the right to consider any other eligible persons or to invite such other names as it considers appropriate from higher educational institutions of repute.

Please send your application and detail resume to careers@itm.edu within 15 days from the date of advertisement.

Prof RSS Mani
(Convener-Search Committee)
ITM Corporate Office: 1001,10th Floor, Platinum Techno Park,
Plot No-17-A, Bhagwan Mahaveer Rd, Sector 18, Vashi, Navi Mumbai, Maharashtra 400703.

कार्यक्रम के अंतर्गत इ.आई.ए.सी.पा.पो.सा.ह.ब. हिमाचल प्रदेश विज्ञान, प्रौद्योगिकी एवं पर्यावरण परिषद (हिमकोस्ट), शिमला द्वारा युवाओं के लिए "प्रकृति संरक्षक सह पारिस्थितिकी पर्यटन मार्गदर्शक" (Nature Conservator-cum-Ecotourism Guide) विषय में 420 घंटे का निःशुल्क प्रमाणपत्र पाठ्यक्रम आयोजित किया जा रहा है। इस पाठ्यक्रम के माध्यम से प्रतिभागियों को प्रकृति संरक्षण, जैव विविधता, पर्यावरण संरक्षण एवं पारिस्थितिकी पर्यटन से संबंधित आवश्यक ज्ञान एवं व्यावहारिक कौशल प्रदान किए जाएंगे।

इच्छुक एवं पात्र अभ्यर्थी आवेदन पत्र डाउनलोड करने तथा पाठ्यक्रम, पात्रता, आवेदन प्रक्रिया एवं अन्य संबंधित जानकारी प्राप्त करने के लिए निम्नलिखित लिंक पर जाएं: <https://himcoste.hp.gov.in/Notifications.aspx> आवेदन निर्धारित प्रक्रिया एवं समय-सीमा के अनुसार ही स्वीकार किए जाएंगे। अधिक जानकारी के लिए संपर्क करें:- 82199 39652, 70188 66861

संयुक्त सदस्य सचिव

हिमाचल प्रदेश विज्ञान, प्रौद्योगिकी एवं पर्यावरण परिषद

हिमकोस्ट, शिमला

Ro.No. 0765/2026-2027

प्रपत्र- जी अभिरुचि की अभिव्यक्ति आमंत्रित

[प्राइमजोन डेवलपर्स प्राइवेट लिमिटेड का सीआईआरपी -

प्राइम सिटी असेंथ, सेक्टर-10, तहसील असेंथ, जिला करनाल, हरियाणा-132039 में रियल एस्टेट गतिविधियों में संलग्न, पंजीकृत कार्यालय 109-110, मेन मार्केट, सेक्टर-8, अर्बन एस्टेट, करनाल, हरियाणा - 132001] (भारतीय दिवालियापन एवं दिवालिया बोर्ड (कार्पोरेट क्विकनॉ के लिए दिवालियापन समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत।

सम्बद्ध विवरण

1	कार्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी संख्या सहित।	प्राइमजोन डेवलपर्स प्राइवेट लिमिटेड पैन-AAFCP8385B सीआईएन:- U45400HR2011PTC042024
2	पंजीकृत कार्यालय का पता	109-110, मेन मार्केट, सेक्टर-8, अर्बन एस्टेट, करनाल, हरियाणा - 132001
3	वेबसाइट का यूआरएल	https://primezoneddevelopers.ibc2016.net/
4	उस स्थान का विवरण जहाँ अधिकार अचल संपत्तियाँ स्थित हैं	प्राइम सिटी-असेंथ, सेक्टर-10, तहसील असेंथ, जिला करनाल, हरियाणा-132039
5	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एन.ए. (रियल एस्टेट परियोजना)
6	पिछले वित्तीय वर्ष में बेचे गए उत्पादों/सेवाओं की मात्रा और मूल्य	एन.ए.
7	कर्मचारियों/कामगारों की संख्या	शून्य
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची प्रक्रिया के अनुवर्ती घटनाक्रम हेतु संबंधित तिथियाँ उपलब्ध हैं।	अधिक जानकारी के लिए आप cirp.primezoneddevelopers@gmail.com पर रिसोल्यूशन प्रोफेशनल को अनुरोध भेज सकते हैं।
9	संहिता की धारा 25(2)(h) के तहत समाधान आवेदकों की पात्रता उपलब्ध है:	अधिक जानकारी के लिए आप cirp.primezoneddevelopers@gmail.com पर रिसोल्यूशन प्रोफेशनल को अनुरोध भेज सकते हैं।
10	राज की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	05.09.2026
11	संबाधित रजोल्यूशन आवेदकों की अंतिम सूची जारी करने की तिथि	15.09.2026
12	अंतिम सूची पर आपत्तियाँ प्रस्तुत करने की अंतिम तिथि	20.09.2026
13	संबाधित रजोल्यूशन आवेदकों की अंतिम सूची जारी करने की तिथि	30.09.2026
14	संबाधित रजोल्यूशन आवेदकों की सूचना ज्ञापन, मूल्यांकन मेट्रिक्स और रजोल्यूशन योजनाओं के अनुरोध जारी करने की तिथि	05.10.2026
15	रजोल्यूशन योजनाएं जमा करने की अंतिम तिथि	04.11.2026
16	अभिरुचि की अभिव्यक्ति जमा करने के लिए प्रक्रिया ईमेल आईडी	cirp.primezoneddevelopers@gmail.com

नोट: संहिता की धारा 29ए के तहत अयोग्य घोषित व्यक्ति अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए पात्र नहीं हैं। धारा 29ए के विस्तृत वर्णन के लिए आप www.ibbi.gov.in पर जा सकते हैं।

हस्ता /-

हेमांशु जेटली

अंतरिम रिसोल्यूशन प्रोफेशनल मेमर्स प्राइमजोन डेवलपर्स प्राइवेट लिमिटेड के मामले में पंजीकरण संख्या IBBI/PA-001/IP-P00219/2017-2018/10457 (एएफए 30.06.2027 तक वैध है) आईबीबीआई के साथ पंजीकृत पता- एससीओ-818, प्रथम मंजिल, एनएसी, मनीमाजरा, चंडीगढ़-160101 संपर्क नंबर: +91-90417-00000

दिनांक: 21.08.2026

स्थान: चंडीगढ़

पत्राचार के लिए ईमेल पता: hejtlej@gmail.com cirp.primezoneddevelopers@gmail.com

PUBLIC NOTICE

Notice is hereby given to all the interested persons that "LUHRI HYDRO PROJECT 210MW C/O PATEL ENGINEERING LTD VILLAGE & POST OFFICE NIRATH TEHSIL RAMPUR DISTT. SHIMLA H.P. has/have applied to the Himachal Pradesh Ground Water Authority for the grant of Certificate of Registration existing user of ground water available in perennial in the Rural area. The application and other documents filed by the applicant can be inspected at the office/residence of the applicant or in the office of the Executive Engineer, Jal Shakti Division, Paonta Sahib Distt. Sirmour (HP). And copies of the same will be available from the applicant for a price not exceeding Rupee 1/- per page.

Any person having any objection or otherwise making representation with regard to the grant of the permit may forward the objection/representation, to this Authority on or before 10 days from the date of publication of this notice by hand or through a registered post and shall send a copy of the objection/representation on the applicant to "LUHRI HYDRO PROJECT 210MW C/O PATEL ENGINEERING LTD. VILLAGE & POST OFFICE NIRATH TEHSIL RAMPUR DISTT. SHIMLA H.P. at the address mentioned above. The person filing the objection/representation should give the following particulars :-

Name and full address. Grounds/reasons in support of the objection/representation together with document or evidence, if available.

Whether he/she wishes to be heard in person or through authorized representation at the time of hearing

Date of Publication :-

Ro-2801/26-27

HIM SUCHNA AVAM JAN SAMPARK

कार्यालय वसूली अधिकारी-1/II

ऋण वसूली न्यायाधिकरण चंडीगढ़ (डीआरटी 2) प्रथम तल, एससीओ 33-34-35, सेक्टर-17ए, चंडीगढ़ (तृतीय एवं चतुर्थ तल पर भी अतिरिक्त स्थान आवंटित)

ऋण वसूली और दिवालियापन अधिनियम, 1993 के साथ पठित आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 53 के तहत बिक्री घोषणा के निपटान के लिए नोटिस।

आरसी/1033/2025

ईएकएसए संख्या 769

यूनियन बैंक ऑफ इंडिया दिनांक: 05.08.2026

बनाम

मेसर्स हिमालया लेयर फारम

सेवा में,

(सीडी1) मेसर्स हिमालया लेयर फारम इसके मालिक द्वारा श्री सुभाष पुत्र श्री प्रभु निवासी वी.पी.ओ. बिंदोल, तहसील एवं जिला पानीपत, हरियाणा।

(सीडी2) श्री सुभाष पुत्र श्री प्रभु मालिक मेसर्स हिमालया लेयर फारम निवासी वी.पी.ओ. बिंदोल, तहसील एवं जिला पानीपत, हरियाणा।

(सीडी3) श्रीमती राजेश देवी पत्नी श्री सुभाष निवासी वी.पी.ओ. बिंदोल, तहसील एवं जिला पानीपत, हरियाणा।

(सीडी4) श्री मंजीत सिंह पुत्र श्री सुभाष निवासी वी.पी.ओ. बिंदोल, तहसील एवं जिला पानीपत, हरियाणा।

जबकि आपको मेसर्स हिमालया लेयर फारम एवं अन्य ऋण वसूली न्यायाधिकरण चंडीगढ़ (डीआरटी 2) के पीदासीन अधिकारी, जिन्होंने ओए/2222/2018 में दिनांक 18.08.2025 को वसूली प्रमाण पत्र जारी किया था, द्वारा आवेदक बैंक/वित्तीय संस्थान (आवेदक का नाम) को 3,76,94,674/- रुपये (तीन करोड़ छियाहतर लाख चौरानवे हजार छः सौ चौहत्तर रुपये) की राशि के साथ-साथ बकाया और भविष्य में 2,14,505 रु. (केवल दो लाख चौदह हजार पांच सौ पांच रुपये) में 12.09.2018 से वसूली तक @% की दर से पेंडेटीलाईट एवं भावी ब्याज की लागत का भुगतान करने का आदेश दिया गया था, और जहां उक्त का भुगतान नहीं किया गया है, वहां अधोहस्ताक्षरी ने नीचे उल्लिखित चल/अचल संपत्ति की बिक्री का आदेश दिया है।

2. आपको एतद्वारा सूचित किया जाता है कि बिक्री की घोषणा तैयार करने और उसकी शर्तों को तय करने के लिए 17.09.2026 को प्रातः 10:30 बजे का समय निर्धारित किया गया है। आपसे अनुरोध है कि उक्त संपत्तियों या उसके किसी भाग से जुड़े किसी भी भार, शुल्क, दावे या देनदारियों से अधोहस्ताक्षरी को अवगत कराएं।

संपत्तियों का विवरण:

रेहन रखी गई कुल भूमि : 77 कनाल 0 मरला, विवरण इस प्रकार है :-
पोल्दी भूमि: 23 कनाल 15 मरला, कृषि भूमि : 53 कनाल 5 मरला भूमि माप 77 कनाल-0 मरला जो कि बिंदोल रेलवे स्टेशन के समीप, रकबा गांव बिंदोल, तहसील एवं जिला पानीपत, हरियाणा में स्थित खेवट सं. 144/142 (नया सं.-177/144), खतोनी सं.-154 (नया सं.-186), रेक्ट सं.-61, किला सं. 9 (7-18), 10 (8-0), 11 (8-0), 12 (8-0), 20 (8-0) रेक्ट सं. 62 एवं किला सं. 12 (6-2), 17 (7-15), 18 (8-0), 19/1(2-6), 19/2 (5-14), 24/1 (7-5), में शामिल है।
मेरे द्वारा मेसर्स न्यायाधिकरण की मुहर आज दिनांक 05.08.2026 को दिया गया।

वसूली अधिकारी

ऋण वसूली न्यायाधिकरण चंडीगढ़ (डीआरटी-2)

Amar Ujala 21.08.2026